

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7113-7114/2023

(Arising out of impugned final judgment and order dated 21-11-2022 in CRLA No. 255/2005 21-11-2022 in CRLA No. 211/2005 passed by the High Court of Judicature at Allahabad)

AMAR PAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 30-11-2023 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Silaiman Mohd. Khan, Adv.
Ms. Taiba Khan, Adv.
Mr. Rohit Amit Sthalekar, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date i.e., on
05.12.2023.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)